SECTION PIL (WRIT)

MATTER FOR : 21.04.2026
COURT NO. : 02
ITEM NO. : 23

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 511 OF 2022
(Under Article 32 of the Constitution of India)
WITH
INTERLOCUTORY APPLICATION NO. 192871 OF 2024
(Application for Directions)
WITH
INTERLOCUTORY APPLICATION NOS. 242178 & 242179 OF 2024
(Application seeking permission to place on record Additional documents and application for Directions to keep Annexures A-2 to A-19 in a Sealed cover)
WITH
INTERLOCUTORY APPLICATION NO. 23885 OF 2025
(Application to place on record Additional Documents)

Surendra Manjhi & Anr. ….Petitioners

Versus

Union of India & Ors. ….Respondents

OFFICE REPORT

The Writ Petition alongwith applications above-mentioned was listed before the Hon'ble Court on 25.07.2022 & 21.11.2024 with office report dated 22.07.2022 & 20.11.2024, when the Hon'ble Court was pleased to inter-alia pass the following order:-

Order dated 25.07.2022

"Issue notice, returnable in six weeks."

Order dated 21.11.2024

"xxxxxxx

3. We find that the issue of inter-state trafficking of bonded labourers, including children, needs to be addressed by the Union of India as well as all the States/Union Territories so that unified approach can be adopted.

4. The Secretary, Ministry of Labour and Employment should convene a meeting with their counterparts from all the States/UTs to come out with a proposal which addresses the issue regarding inter-state trafficking and grant of release certificate.

5. We further direct that the proposal should also include a simplified procedure that will effectively implement the scheme providing immediate financial assistance to rescued bonded labourers, including children.

6. We further direct that the Union of India shall also take the National Human Rights Commission (NHRC) on board while finalizing the procedure.

7. List this matter on 09.01.2025.

8. Taking into consideration the importance of the matter, we feel that it will be appropriate to have the assistance of learned Attorney General for India. Therefore, we request learned Attorney General for India to assist this Court in the instant matter."

Pursuant to above order, Certified Copy of the order dated 21.11.2024 alongwith forwarding letter to the Ld. Attorney General of India, Union of India/Ministry of Labour & Employment and National Human Right Commission has been sent on 27.11.2024.

The status of applications/affidavits/documents filed by the parties, are as under:

Sl. No.	**Name of the parties**	**Vakalatnama filed by AOR/Memo of Appearance by Party-in-person**	**Filed on/ Documents**	**Remarks**
1.	Respondent No. 1/ Union of India, Ministry of Labour and Employment	Mr. Amrish Kumar	1. 14.10.2022/ Counter Affidavit 2. 08.01.2025/ Affidavit in compliance of order dated 21.11.2024	**Included**
2.	Respondent No. 2/ State of Maharashtra	Mr. Aaditya A. Pande	08.01.2025/ Affidavit	**Included**
3.	Respondent No. 3/ State of Haryana	Ms. Monika Gusain	-	
4.	Respondent No. 4/ State (NCT) of Delhi	Mr. Sudarshan Lamba	-	
5.	Respondent No. 5/ State of Rajasthan	Mr. Anand Shankar	17.02.2023/ Counter Affidavit	**Included**
6.	Respondent No. 6/ State of Bihar	Mr. Manish Kumar	1. 10.09.2022/ Reply 2. 24.10.2024/ Status Report	**Included**
7.	Respondent No. 7/ State of Uttar Pradesh	Dr. Vijendra Singh	-	
8.	Respondent No. 8/ National Human Rights Commission	Ms. Vanshaja Shukla	-	

9.	Petitioner No. 1/ Surender Manjhi	Ms. Srishti Agnihotri	20.12.2022/ Rejoinder Affidavit to the Counter Affidavit filed on b/o Respondent No. 01 a/w I.A. No. 201927/2022 (c/d in filing Rejoinder Affidavit).	**Included**
10.	Petitioner No. 2/ Bachpan Bachao Andolan	Mr. Jagjit Singh Chhabra	1. I.A. No. 192871/2024/ Application for Directions	**Included**
			2. 05.10.2024/ Affidavit of dasti service through e-mail with proof of email	-
			3. 19.10.2024/ I.A. 242178 & 242179/2024 (Applications seeking permission to place on record Additional Documents and Directions to keep Annexures A-2 to A-19 in a sealed cover)	**(Copy of applications as a separate volume and Annexures A-2 to A-19 in closed envelope are circulated at the residential offices of the Hon'ble Judges**
			4. I.A. No. 23885/2025/ Application to place on record Additional Documents	**Included**

The Service of notice is complete.

It is submitted that the Writ Petition alongwith applications above-mentioned was listed before the Hon'ble Court on 10.02.2025 with office report dated 07.02.2025, when the Hon'ble Court was pleased to pass the following order:-

"List these matters after four weeks on a non-miscellaneous day. "

The Writ Petition alongwith applications above mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 20th day of April, 2026.

sd/-
Assistant Registrar